

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23480-23482/2019

(Arising out of impugned final judgment and order dated 30-03-2018 in WA No. 14246/1984 13-02-2019 in SA No. 117/2019 08-03-2019 in SA No. 117/2019 passed by the High Court Of Judicature At Allahabad)

RAMESH CHANDRA PANDEY

Petitioner(s)

VERSUS

CENTRAL BANK OF INDIA & ORS.

Respondent(s)

(IA No. 36176/2024 - EXEMPTION FROM FILING O.T., IA No. 112965/2019 - EXEMPTION FROM FILING O.T., IA No. 112957/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 112960/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 112962/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 30-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Dr. I M, Quddusi, Sr. Adv.
Mr. Jabar Singh, Adv.
for M/S. V. Maheshwari & Co., AOR

For Respondent(s) Mr. O. P. Gaggar, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is reported that Respondent Nos. 5 and 6 have expired.

At the request of learned counsel for the petitioner, the names of Respondent Nos. 5 and 6 be deleted from the array of parties.

Amended memo of parties be filed within two weeks.

Re-list the matter after four weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER